CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF AMTEK INDIA LTD.

Registered Office: Village Narsinghpur, Old Manesar Road, Gurgaon, Haryana

Corrigendum to the Public Announcement which appeared in this Newspaper on May 31, 2010.

1 The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

ACTIVITY	DAY AND DATE (ORIGINAL SCHEDULE)	DAY AND DATE (REVISED SCHEDULE)
Public Announcement Date	**Monday, May 31, 2010**	**Monday, May 31, 2010**
Specified Date (For the purpose of determining the names of shareholders to whom Letter of Offer will be sent)	Friday, June 25, 2010	Friday, June 25, 2010
Last Date for a Competitive Bid	**Monday, June 21, 2010**	**Monday, June 21, 2010**
Date by which Letter of Offer will be dispatched to the shareholders	Tuesday, July 13, 2010	Monday, November 22, 2010
Offer Opening Date	**Friday, July 23, 2010**	**Friday, November 26, 2010**
Last date for revising the offer price/number of shares	**Monday, August 02, 2010**	**Monday, December 06, 2010**
Last date for withdrawal by shareholders	**Friday, August 06, 2010**	**Friday, December 10, 2010**
Offer Closing Date	**Wednesday, August 11, 2010**	**Wednesday, December 15, 2010**
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	Thursday, August 26, 2010	Thursday December 30, 2010

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last Date for revision of the Offer price, where ever appearing should be read as December 06, 2010 in place of August 02, 2010.
3. The Last Date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as December 10, 2010 in place of August 06, 2010.
4. The Offer is given under Regulation 11(1) of SEBI (SAST) Regulations, 1997 instead of Regulation 10 & 12 as mentioned in the original public announcement published on May 31, 2010.
5. Mr Arvind Dham resident of B-7, Geetanjali Enclave, New Delhi-110017, M/s Amtek Telefilms Ltd having its registered office situated at 4, Local Shopping Centre, Pushp Vihar, New Delhi-110062, M/s Amtek Pharmaceuticals Ltd having its registered office situated at 4, Local Shopping Centre, Pushp Vihar, New Delhi-110062, M/s Amtek Technology & Solutions Ltd having its registered office situated at 4, Local Shopping Centre, Pushp Vihar, New Delhi-110062 and M/s Bawa Pharmaceuticals (P) Ltd having its registered office situated at 910, Ansal Bhawan, 16, K G Marg, New Delhi-110001 are acting as person acting in concert (PACs) with the acquirer M/s Amtek Auto Limited in respect of this offer.
6. Para 1.5 of original public announcement should be read as under.

   "The Acquirer along with PACs intend to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of the Target Company to acquire 2,76,77,565 equity shares of Rs. 2/- each representing 20% of paid up equity share capital and resultant voting rights of the target company at a price of Rs. 70.40 (Rupees Seventy and Paisa Fourty Only) including interest amount of Rs 2.40 per fully paid-up equity shares ("Offer Price"), payable in cash subject to the terms and conditions mentioned hereinafter.
7. The number of shares offered where ever it appeared in the Original Public Announcement should be read as 2,76,77,565 equity shares instead of 2,52,30,450 equity shares and offer price where ever it appeared in the Original Public Announcement should be read as Rs 70.40 (Rupees Seventy and Paisa Fourty Only) including interest amount of Rs 2.40 per fully paid equity shares calculated at the rate of 10% on the original offer price of Rs 68 per fully paid up equity shares for a period of 126 days commencing from August 26, 2010 i.e last date for making payment to shareholders till December 30, 2010.
8. Para 7.2 of original public announcement should be read as under.

   "Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 1948500576/- (Rupees One Ninty Four Crore Eighty Five Lacs Five Hundred and Seventy Six Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirers have **opened an Escrow Account with Axis Bank Limited, East of Kailash, New Delhi-110065 and have deposited Cash of Rs. 48,71,25,144 (Rs. Fourty Eight Crore Seventy One Lacs Twenty Five Thousand One Hundred and Fourty Four Only), being more than 25% of the amount up to Rs 100 Crore and 10% of the remaining amount as required for the Open Offer".**

   The Board of Directors of Acquirer, M/s Amtek Auto Limited having its registered office at Plot No. 16, Industrial Area, Rozka Meo, P. O. Sohna, Gurgaon, Haryana-122003 and Mr Arvind Dham resident of B-7, Geetanjali Enclave, New Delhi-110017, M/s Amtek Telefilms Ltd having its registered office situated at 4, Local Shopping Centre, Pushp Vihar, New Delhi-110062, M/s Amtek Pharmaceuticals Ltd having its registered office situated at 4, Local Shopping Centre, Pushp Vihar, New Delhi-110062, M/s Amtek Technology & Solutions Ltd having its registered office situated at 4, Local Shopping Centre, Pushp Vihar, New Delhi-110062 and M/s Bawa Pharmaceuticals (P) Ltd having its registered office situated at 910, Ansal Bhawan, 16, K. G. Marg, New Delhi-110001 and their directors accept full responsibility for the information contained in this Corrigendum to the Public Announcement and for ensuring compliance with the Regulations as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

   This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer & PACs

D&A

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Date: 22.11.2010
Place: New Delhi